

NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 01
IA No. 573/JPR/2023
CP No. (IB)- 98/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

Mr. Dilip Bafna HUF & Ors. Financial Creditor/Applicant

Versus

M/s Vishnu Oil Mills Pvt. Ltd. ...Corporate Debtor/Respondent

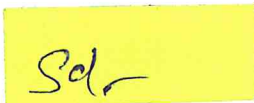
Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

Present Through Video Conferencing: -

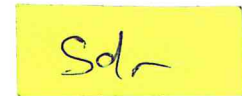
For the Applicant : Anuroop Singhi, Adv.
For the Respondent : Hemant Kothari, Adv.
Aditya Vijay, Adv.

ORDER

Heard Mr. Anuroop Singhi, Adv. along with Mr. Aditya Vijay, Adv. appearing on behalf of the Petitioner. Mr. Hemant Kothari, Adv. appearing on behalf of the Respondent. **Submissions heard. Order is reserved.** Learned counsel for both the parties are permitted to file written submissions, if any, not exceeding 4 pages, within 7 days together with any case laws that they place reliance on which must be accompanied by a paginated index with cross reference to relevant paras and the same may be exchanged between the parties.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 16, 2024